

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.41864 of 2018

(Arising out of Order-in-Appeal No.MAD-CEX-000-APP-75 & 76-2018 dt.20.04.2018 passed by Commissioner of GST & Central Excise (Appeals), Circuit Office, Madurai, 4, Lal Bahadur Shastri Marg, C.R.Buildings, Madurai - 625 002)

M/s.The Coronation Arts Crafts

Appellant

'Coronation Mansion'
343, Thiruthangal Road
Sivakasi - 626 123.

Vs

Commissioner of Central Excise

Respondent

Sivakasi Division,
1/749, Thiruthangal - Pallapatti Road, Sivakasi - 626 130.

APPEARANCE:

For the Appellant : Sh.N.Sriprakash, Advocate
For the Respondent : Sh.Arul C Durairaj, Superintendent

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :29.10.2020

DATE OF DECISION :29.10.2020

FINAL ORDER No. 41169/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Anjani Kumar)
Member (Technical)**

Vsr